

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

CONTEMPT PETITION NO.38/2016
IN
ORIGINAL APPLICATION NO.624/2014

Date of Decision:- 26th March, 2018

**CORAM:HON'BLE SHRI ARVIND JAYRAM ROHEE, MEMBER(J)
HON'BLE SHRI R. VIJAYKUMAR, MEMBER (A)**

(By Advocate Shri S.P. Saxena)

Versus

1. Shri Bhikko Ram
Chief Commissioner of Central Excise,
41/a, Sasoon Road, I.C.E. House,
Pune - 411 001.
2. Shri Vidyadhar N. Thete,
Additional Commissioner (P&V)
of Central Excise, I.C.E. House,
41/a, Sasoon Road,
Pune - 411 001. . . **Contemnors**

(By Advocate Shri V.B. Joshi)

ORDER (Oral)

Per: Shri A.J. Rohee, Member (J)

When the matter is taken up, heard
Shri S.P. Saxena, learned Advocate for the
Contempt Petitioner. Shri V.B. Joshi,

learned Advocate for the respondents remained absent.

2. It is stated by learned Advocate for the Contempt Petitioner that the order has been complied with by the respondents, although compliance report is not produced on record.

3. On the basis of the submission made by learned Advocate for the Contempt Petitioner, the Contempt Petition stands disposed of, with liberty to him to take appropriate steps in the matter, if required.

4. Notice issued to the Contemnors stand discharged.

(R. Vijaykumar)
Member (A)

(A.J. Rohee)
Member (J)

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